

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 115C
(IB)-2406/(ND)/2019

Under Section: 9 of IBC.

In the matter of:

Mrs. Dinit Mehta

...**Applicant**

Vs.

Bliss Inns Private Limited

...**Respondent**

Order delivered on 11.12.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Gourav Arora, Adv.

For the Respondent

: Mr. Shannu Bahhel, Adv.

ORDER

Proxy-counsel states that the reply could not be filed as the father of the main counsel is hospitalised. As a last chance, reply be filed within five days, with copy in advance to the other side, failing which, right to file reply will be closed, if any, within five days thereafter, with copy in advance to the other side. List on 13.01.2020.

Sd/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

